and/or do not lead to unacceptable line loadings. The regional entities are required to take necessary action to maintain frequency, line loading and voltage within limits.

(c) The discipline is generally being followed by constituents of Western and Northern Grids. Further, grid discipline is steadily improving, particularly after the new Indian Electricity Grid Code which has been notified by CERC w.e.f. May 3, 2010. In case of violation, CERC initiates proceedings against entities violating grid discipline based on petitions filed by Regional Load Despatch Centres or *suo-moto*.

(d) CERC has amended the grid code in April - 2010, and Unscheduled Interchanges (UI) regulation has been amended in June-2010 to enforce better grid discipline.

Monitoring of power capacity addition programme

1217. SHRI ISHWAR SINGH: Will the Minister of POWER be pleased to state:

(a) whether Government has put in place a special monitoring mechanism to see that country's power capacity addition programme proceeds smoothly;

(b) if so, the details thereof; and

(c) the total power capacity added during the last five years and to what extent the demand of power meets the generation capacity?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) Ministry of Power has instituted a strong and robust monitoring mechanism to ensure that the Eleventh Plan capacity addition targets are met. Monitoring of power projects are carried-out at different levels *i.e.* by the Central Electricity Authority, by the Ministry of Power through the Power Project Monitoring Panel (PPMP) and the Advisory Group. The Eleventh Plan capacity addition programme is also monitored by the Planning Commission and the Cabinet Secretariat.

(c) The total power generation capacity added and the corresponding power supply position during the last five years and the current year are as under:

Year	Cap. Added (MW)	Power Supply Position					
		Energy Requirement (MU)	Energy Availability (MU)	Surplus/ Deficit (%)	Peak Demand (MW)	Peak Met (MW)	Surplus/ Deficit (%)
1	2	3	4	5	6	7	8
2005-06	3568.8	631757	578819	-8.4	93255	81792	-12.3

1	2	3	4	5	6	7	8
2006-07	6852.8	690587	624495	-9.6	100715	86818	-13.8
2007-08	9263.0	739343	666007	-9.9	108866	90793	-16.6
2008-09	3453.7	777039	691038	-11.1	109809	96785	-11.9
2009-10	9585.0	830594	746644	-10.1	119166	104009	-12.7
2010-11	10210*	713903#	652246#	-8.6#	122470#	108901#	-11.1#

*As on 31.1.2011

#for April, 2010 to January, 2011

Allocation of power to States

1218. SHRI NATUJI HALAJI THAKOR: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that share of States from the unallocated power of central power generating stations of western zone has been reduced;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether Government has taken any decision regarding extra power allocation for Dahej Special Economic zone; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) The unallocated power of Central Generating Stations of Western Region has not been reduced and it remains at around 1375 MW. The unallocated Power of Central Generating Stations (CGSs) is allocated to the States /UTs is revised from time to time, generally keeping in view factors like emergent and seasonal nature of the requirement, relative power supply position, utilization of existing generation and other power sources, operational and payment performance of the States/UTs of the region. The quantum of unallocated power being limited and it being fully allocated at any point of time, the enhancement in allocation of any State/UT in a region is feasible only by way of equivalent reduction in the allocation of other State(s)/UT(s) of the region. The allocation of unallocated power Central Generating Stations of Western Region was revised with effect from 29th January, 2011 as per details given below:

	Prior to 29th January, 2011		W.e.f. 29th January, 2011	
	Off peak (MW)	Peak (MW)	Off peak (MW)	Peak (MW)
1	2	3	4	5
Gujarat	0	31	0	0